

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No.103
(IB)-2240(ND)/2019
IA/2178/2021

IN THE MATTER OF:

M/s. Hi Tech Resource Management Limited ... **Applicant/Petitioner**

Versus

M/s. Overnite Express Limited ... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 12.05.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:For Petitioner Financial Creditor: Mr. Yash Vardhan Deora, Adv., Abhishek Anand Adv., Rahul Adlakha Adv. & Mohak Sharma Adv. for Applicant

ORDER

IA-2178/2021: By filing this application, IRP has prayed to take on record the Updated list of Creditors. Heard. Prayer is allowed. The same is taken on record subject to just exceptions.

With this, **the IA stands closed.**

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)